

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

REGISTERED (113)

Commercial Complex(BDA)  
Indira Nagar  
Bangalore - 560 038

Dated : 15-2-87

Application No. 1888/86(I)

W.P. No. 519/85

Applicant

Kishore Mallannagowda Patil,

To

1. Kishore Mallannagowda Patil,  
R/o Koppadkeri, M.B.Nagar,  
Dharwad - 580 008.
2. Secretary, Ministry of Home Affairs,  
New Delhi.
3. Union Public Service Commission  
by its Secretary, Dholpur House,  
New Delhi-110001
4. Sh Dayananda Pawar, Advocate,  
1082, High Point Apartments,  
8th Floor, Palace Road,  
Behind Hotel Chalukya,  
Bangalore-560 001.
5. Sh MS Padmarajiah,  
Senior Central Govt. Standing Counsel,  
High Court Buildings, Bangalore-1.

17572

- 2 MAR 1987

क्रम सं  
लाक सं

संग्रहालय में प्राप्त किए  
RECEIVED IN C.R.

प्राप्ति किए  
Department of Justice  
15-2-1987

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH IN  
APPLICATION NO. 1888/86(I)

Please find enclosed herewith the copy of the Order/~~Exhibit A~~ passed by this Tribunal in the above said Application on 03-02-1987.

Encl : As above

Julie  
13/3/87  
211-S.M.

B. V. Venkatesh  
by Registrar  
SECTION OFFICER  
(JUDICIAL)

137/180 M  
137/333

220124/85-A13(1)

AM (1)  
13/3

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH BANGALORE

DATED THIS THE 3rd FEBRUARY 1987

Present : Hon'ble Shri Ch. Ramakrishna Rao - Member (J)  
Hon'ble Shri L.H.A. Rego - Member (A)

APPLICATION No. 1888 of 1986(T)  
Writ Petition No. 519/85)

Kishore Mallannagouda Patil  
M.S. Nagar, Dharwar 580 008 - Applicant

and

1. The Union of India by  
Secretary, Home Affairs,  
New Delhi
2. Union Public Service Commission  
by its Secretary  
Dholpur House, New Delhi 110 001 - Respondents  
(Shri M.S.Padmarajaiah, Senior C.G.S.C.)

This application came up for hearing before the  
Tribunal and Hon'ble Shri Ch. Ramakrishna Rao, Member (J)  
to-day made the following

O R D E R

The prayer of the applicant in this application, which  
was initially filed as a writ petition in the High Court  
of Karnataka and subsequently transferred to this Tribunal,  
is that the second respondent (UPSC) be directed to receive  
the application of the applicant for the Civil Services  
Examination 1985, the last date for receiving which was  
21.1.1985. He also sought an interim prayer that the UPSC  
be directed to permit the applicant to appear for the  
preliminary examination which was due to be held on 9.6.1985.  
The interim prayer was granted by the High Court of Karnataka  
in and by its order dated 15.1.1985.

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-2-

2. None present for the applicant. Shri M.S. Padmarajaiah, Senior C.G.S.C. present for the respondents.

3. Shri Padmarajaiah submits that in view of the interim order, as a result of which the applicant was permitted to appear for the Civil Services Examination 1985, the prayer of the applicant does not survive for consideration.

4. In the circumstances the application is disposed of as infructuous.

sd/-

Member (J)

sd/-

Member (A) 3-2-87

-True Copy-

B. V. *[Signature]*  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL *95 Th*  
ADDITIONAL BENCH  
BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
@oooooooooooo@

Commercial Complex (BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 30-12-87

APPLICATION NO. 900 & 901/87(T) /86X

W.P. NO. 1028 & 1029/85

Applicants

Shri. Vidyutkumar & anr.

Respondents

v/s The Secy, Dept of Personnel & Admin Reforms,  
New Delhi & another.

To

1. Shri. Vidyutkumar,  
Working at ADSPARK,  
No. 104/105, Brigade Road,  
Bangalore.

4. The Secretary,  
Min. of Home Affairs,  
Dept. of Personnel & Administrative  
Reforms, North Block,  
New Delhi.

2. Shri. R.K. Pandey,  
Research Assistant,  
Dept. of Hindi,  
Bangalore University,  
Bangalore.

5. The Secretary,  
Union Public Service Commission,  
Dholpur House, New Delhi.

3. Shri. Vishnu Bhat, Advocate,  
545, 16th Main, IIIrd Block,  
Koramangala, Bangalore - 34.

6. Shri. M.S. Padmarajaiah,  
Central Govt. Standing Counsel,  
High Court Buildings, Bangalore.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/86XX/

~~INTERIM ORDER~~ passed by this Tribunal in the above said  
application on 16-12-87.

*R*  
For DEPUTY REGISTRAR.  
RECEIVED  
(JUDICIAL)

Encl : as above

RECEIVED 6 copies 30/12/87

Diary No. 1571 (CD/17)  
Date: 1.1.88 AM

CR Please issue order and (6)

20/12

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 16TH DAY OF DECEMBER, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NOS. 900 & 901/1987.

1. Vidyutkumar,  
s/o A.K. Kundu,  
aged 25 years,  
working at ADSPARK,  
No.104/105, Brigade Road,  
Bangalore. .... Applicant in  
A.No.900/87.
2. R.K. Pandey,  
s/o. Brij Mohan Pande,  
aged 25 years,  
Research Assistant,  
Department of Hindi,  
Bangalore University,  
Bangalore. .... Applicant in  
A.No.901/87.

(Shri Vishnu Bhat, Advocate)

v.

1. Union of India,  
by its Secretary to Government  
of India, Ministry of Home  
Affairs, Dept. of Personnel &  
Administrative Reforms,  
North Block,  
New Delhi.
2. Union Public Service Commission,  
by its Secretary, Dholpur House,  
New Delhi. .... Respondents.

(Shri M.S. Padmarajaiah, SCGSC)

These applications having come up for hearing to-day,  
Vice-Chairman made the following:

O R D E R

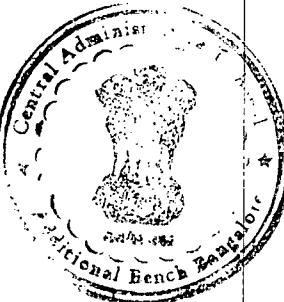
These are transferred applications and are received  
from the High Court of Karnataka under Section 29 of the  
Administrative Tribunals Act, 1985 ('the Act').

2. In response to the relevant notifications issued by the Union Public Service Commission, New Delhi, ('UPSC'), the applicants were not allowed to appear for the Civil Services Examination (Preliminary), for All India Services on the ground that they were over-aged. At that stage, the applicants have approached the High Court on 21.1.1985 for appropriate reliefs.

3. On 30.1.1985, DODDAKALEGOWDA, J., permitted the applicant in Application No.901/87 corresponding to W.P. No.1029/85 to appear for the examination. But, in the case of the applicant in Application No.900/87 corresponding to W.P.No.1028/85, there was no such or any other interim order made by the High Court in his favour.

4. We have heard Shri Vishnu Bhat, learned Counsel for the applicants and Shri M.S. Padmarajiah, learned Senior Standing Counsel for Central Government, for the respondents.

5. We will assume that both the applicants had appeared for the examination. But then also, as pointed by this Tribunal in Application No.1888/86 (T) (KISHORE MALLANNAGOWDA PATIL . vs. UNION OF INDIA & ANOTHER) which was also a transferred application of a similar nature these applications really do not survive and are liable to be dismissed.



6. Assuming that both applicants had appeared for the examination then also their cases will have to be regulated in accordance with the law then in force.

7. On any view, these applications are liable to be dismissed. We, therefore, dismiss these applications. But, in the circumstances of the cases, we direct the parties to bear their own costs.

Sd/-  
Vice-Chairman

Sd/-  
Member (A) 16-12-87

- True Copy -

Gr/Mrv.

For   
CENTRAL BOARD  
OF  
EXAMINATIONS  
30/12/87  
BANGALORE